disasters during 2017. The logistics support provided includes IAF helicopters, Army column and National Disaster Response Force (NDRF) Teams along with necessary machineries and equipments.

**Non-functional CCTVs in National Capital**

1983. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the CCTVs installed by Government in the National Capital and other important places are non-functional which hampers police investigation into crimes;

(b) if so, the details thereof; and

(c) what remedial measures Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Delhi Police has reported that some of the CCTV cameras installed become dysfunctional temporarily due to various reasons including technical snags, construction/digging work undertaken by civic agencies, Delhi Metro works etc. However, all possible steps are taken by Delhi Police to make these cameras functional at the earliest. Further, all these cameras are under Annual Maintenance Contract with the installing agencies for proper maintenance, repair and functioning.

**Curtailing money supply to anti-India activists**

1984. SHRI KIRANMAY NANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there has been no effect of demonetisation on stone pelters of Kashmir and naxalites;

(b) if so, how they are managing to push Indian currency for terrorists and naxal activists now;

(c) whether Government has any fresh plan to curtail supply line of money to anti-India activists;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per reports of agencies,

the demonetization of bank notes of ₹ 500 and ₹ 1000 denomination resulted in significant positive impact on most theatres of violence in the country including stone pelting incidents in J&K. Since illegally held cash forms the major chunk of terrorist funding, after the demonetisation, most of the cash held with the terrorists turned worthless. Demonetisation also led to instant extinguishment of Pak-printed high quality fake Indian currency notes. It also adversely affected the hawala operators.

The decision of the Government to demonetise high denomination notes of ₹500/- and ₹1000/- caused disconcert among Left Wing Extremism (LWE) formations. LWE cadres tried to minimize their losses by having the money deposited into the accounts of the sympathizers or in the accounts of simple villagers on the basis of threats and coercion. Instances of such efforts of depositing of high denomination currency notes of ₹ 500/- and ₹ 1000/- worth several lakhs by LWE cadres have come to notice in Jharkhand, Chhattisgarh, Bihar, Odisha, Maharashtra, Andhra Pradesh and Telangana and specific cases have also been reported. As per inputs, security forces seized nearly ₹ 97.75 lakh from various LWE groups in Bihar, Chhattisgarh, Jharkhand and Telangana during demonetisation. Besides, LWE affiliates also undertook protests against the demonetisation decision.

(c) to (e) The Government has constituted a Combating Financing of Terrorism Cell (CFT Cell) in the Ministry of Home Affairs to coordinate with the Financial Action Task Force (FATF), an inter-Governmental International Body dealing with anti-money laundering and CFT issues. National Investigation Agency (NIA) has also constituted a terror funding and fake currency cell to focus on terror funding and fake currency cases. Besides, various agencies such as Financial Intelligent Unit and regulatory and enforcement agencies under the Ministry of Finance keep a check on the inflow of foreign funds. In addition to above, a surveillance mechanism has been put in place by the State Government to check cases relating to foreign and suspicious funding, including hawala and cases under Prevention of Money Laundering Act.

**Measures for safety of women**

1985. SHRIMATI RAJANI PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in view of the crimes against women, Government has recently reviewed the overall security of women in the country to prevent atrocities/crimes against them;

(b) if so, the details thereof; and

(c) the remedial measures taken/proposed to be taken by Government for safety of women in the country?